

people who are in-charge of the buildings and who have neglected their duties. Those persons are also responsible for the occurrence of fire. I want to know whether they take serious action against those who neglected their duties and also whether the Government has got effective fire fighting measures against fires for public sector buildings which cost over Rs. 3 crores.

Shri L. N. Mishra: So far as the fire fighting measures are concerned, they have done a wonderful job and they have done very well. So far as the question of apportioning of responsibilities is concerned, we are awaiting the report and the needful will be done.

Mr. Speaker: Papers to be laid.

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12.22 hrs.

ALLEGED ILL-TREATMENT OF A MEMBER

Shri Nath Pai (Rajapur): Mr. Speaker, Sir—I did not want to raise it since you directed me not to raise it—may I at least make one request that the Minister may make a statement regarding the ill-treatment of Mr. Priya Gupta before the House rises? I was awaiting some information since last week. You said I should not raise it ...

Mr. Speaker: Therefore, he has raised it.

Shri Hem Barua (Gauhati): We are getting telegrams; we are getting telephone calls.

Mr. Speaker: I told Mr. Nath Pai that he should not raise it and, therefore, he has raised it.

Shri Nath Pai: No, Sir.

Mr. Speaker: What is it then? I put it to him. What does it amount to? He

has always claimed that he has cooperated with me.

Shri Nath Pai: I try my very best. Sometimes I may not be successful; sometimes I may be failing. . . .

Mr. Speaker: Sometimes he is too rebellious in that respect, I hope he will be more cooperative in future. I am taking those steps that he wants me to take.

Shri Nath Pai: Before the House rises in this session.

Mr. Speaker: The Home Ministry's representative is here.

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): About what?

Mr. Speaker: There was a complaint that Mr. Priya Gupta was ill-treated inside the jail.

Shri Hem Barua: Outside also.

Mr. Speaker: There was a complaint that he had been ill-treated—I thought probably inside the jail—inside the jail and now outside also. Wherever he was, the Member of Parliament was ill-treated. I had asked the Home Ministry to find out the facts and give them here. The answer that I received was that the Home Ministry was getting in touch with the State and that as soon as the information is received, that will be given here. I want to know whether they have received any information and if they have not received it, they should try to get it telegraphically before we close here.

Shri L. N. Mishra: I have received some information from the District Magistrate, Purnea. I may read it out.

It reads thus:

"Shri Priya Gupta. . . .

Mr. Speaker: That might be sent to me first, and then I shall see whether that has to be read out in the House.

Shri S. M. Banerjee: This shows that Government had the information, but they did not want to give it.

Mr. Speaker: I had been informed that they would get the information within a week, and I had been waiting because the week had not expired. I had requested Shri Nath Pai also to wait, because they had wanted time for one week, and, therefore, I had to wait till they got the information. They have not yet informed me whether they have got the information. If they have got it, they might send it on to me, and then I shall fix some time for it.

Shri Nath Pai: I am very satisfied with your guidance and ruling and help in this matter in defending the rights of fellow-Members. Since I have appeared to be slightly recalcitrant and non-co-operative, may I submit that had it not been for my effort, it would not have come out that Government were in possession of the information?

An Hon. Member: Actually, it is Government which is non-co-operating.

12.26 hrs.

PAPERS LAID ON THE TABLE

REPORT OF WOOLLEN HOSIERY YARN DISTRIBUTION ENQUIRY COMMITTEE

The Minister of Commerce (Shri Manubhai Shah): I beg to lay on the Table a copy of Report of the Woollen Hosiery Yarn Distribution Enquiry Committee. [Placed in Library. See No. LT-3262/64].

UNION PUBLIC SERVICE COMMISSION (EXEMPTION FROM CONSULTATION) AMENDMENT REGULATIONS

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): I beg to lay on the Table a copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1964, published in Notification No. GSR, 679 dated the 24th April, 1964, under clause (5) of article 320 of the Constitution, together with an explanatory note. [Placed in Library, See No. LT-3263/64].

STATEMENT GIVING INFORMATION ON POINTS ARISING OUT OF ANSWERS GIVEN ON S.Q. No. 324 RE: EXPORT OF SUGAR TO U.S.A.

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to lay on the Table a statement giving information on points arising out of the answers given on the 22nd September, 1964, to supplementaries on Starred Question No. 324 regarding export of sugar to USA.

STATEMENT

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|---|--------------------------|
| 1. Quantity of sugar exported during August, 1964. | 10,553 tonnes |
| 2. Value of the quantity exported in August, 1964 (F.O.B. realisation). | Rs. 52 lakhs (Estimated) |
| 3. Quantity proposed to be exported during 1965. | 3 lakh tonnes |